

THE HIGH COURT OF MADHYA PRADESH
M.Cr.C. No.29826/2020
Dinesh Kumawat S/o Maganlal V/s. State of M.P.
-: 1 :-

Indore, dated : 23.09.2020

Applicant by Shri Abhay Saraswat, Advocate.

Respondent/State by Shri Gaurav Singh Chouhan, Panel
Lawyer.

ORDER

This is an application under Section 438 of Cr.P.C. by the applicant – **Dinesh Kumawat S/o Maganlal**, who is having apprehension of his arrest by Police in connection with **Crime No.138/2019** registered at **Police Station Bhaugarh, District Mandsaur**, concerning offence **under Section 8/15 of the N.D.P.S. Act.**

2. Heard the learned counsel for the parties through video conferencing and perused the case diary.
3. Learned counsel for the applicant submits that the applicant has been arrested after filing of this M.Cr.C., hence, the present petition has rendered infructuous.
4. Prayer is allowed.
5. Accordingly, M.Cr.C. No.29826/2020 is hereby dismissed as rendered infructuous.

(VIVEK RUSIA)
JUDGE

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